

ITEM NO.4

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

WITH

W.P.(C) No. 640/2016 (X)

W.P.(C) No. 613/2016 (X)

T.C.(C) No. 31/2016 (XVI-A)

T.C.(Cr1.) No. 1/2016 (XVI-A)

T.C.(Cr1.) No. 2/2016 (XVI-A)

T.C.(Cr1.) No. 3/2016 (XVI-A)

T.C.(C) No. 30/2016 (XVI-A)

W.P.(C) No. 500/2015 (X)

C.A. No. 13319/2015 (XVII)

C.A. No. 13394/2015 (XVII)

C.A. No. 13410/2015 (XVII)

T.C.(C) No. 134/2015 (XVI-A)

Date : 02-07-2018 These matters were called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

I.A.No. 85590 of 2018 in C. A. No. 13301 of 2015

This is an application for extension of the tenure of Sh. R.S.
Virk, District Judge (Retd.).

In the facts of this case, as stated in the application, the time is extended by four months.

The application is disposed of.

I.A. No. 82398 of 2018 in T.C. (Cr1.) No. 3 of 2016

Issue notice in the application, returnable in four weeks.

The Central Bureau of Investigation (C.B.I.) may file its reply within four weeks from today.

Post the matters before a Bench of which one of us (Sanjay Kishan Kaul, J.) is not a member. In view of the urgency in the matter, the Registry may seek appropriate orders from Hon'ble The Chief Justice of India for early posting of the matter.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR